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(ख) क्या सरकार को मध्य प्रदेश से इस सम्बन्ध में ब्रावेदन पत्न प्राप्त हुए है ब्रौर यदि हा, तो रहा पर स्थापित की जाने वाली चीनी की उन मिलो की सख्या कितनी है जिनके लिए सरकार द्वारा अनमति दिए जाने की सभावना है और ये मिले किन किन स्थानो पर लगाई जायेगी?

†[Sugar Mills in Cooperative Sector 1414, SHRI V. K. SAKHLICHA: SHRI SUBRAMANIAN SWAMY:

. Will the Minister of AGRICULTURI' be reased to state:

- (a) whether Government have decided tional, co-operative Sugar Mills under the co-operative sector in various States, and
- (b) whether applications therefor have by Government been received from Madhya Pradesh and if so, the number of sugar mills likely to be set up there together with their location for which permission is likely to be given by Government?]

कृषि मंत्रालय में राज्य भंती (श्री बद्ध प्रिय मौयं). (क) विभिन्न, राज्यों में स्थापित की जाने वाली सहकारी चीनी फैक्टियो की सख्या के बारे में सरकार ने ऐसा कोई ग्रग्निम निर्णय नहीं लिया है।

- (ख) मध्य प्रदेश में निम्नलिखित स्थानी पर नयी महकारी चीनी फैक्टिया स्थापित करने के लिए जुन, 1973 ग्रीर ग्रगस्त, 1974 में दो ग्रावेदन पत्न प्राप्त हम् है ---
  - (i) बारलई, जिला इन्दौर।
  - (ii) बोहानी, तहसील गदरवारा, जिला नरमिह पूर।

बारलई, जिला इन्दौर में एक महकारी चीनी फैक्ट्री स्थापित करने हेतु एक लाइसेस जुलाई. 1974 में जारी किया गया है। ग्रगस्त, 1971 में प्राप्त ग्रन्य ग्रावेदन पत्र सरकार के विचाराधीन है।

I THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) The Government has not taken any such advance decision regarding the number of cooperative sugar factories to be set up in various States.

- (b) Two applications have been received in June, 1973 and August 1974 for the new cooperative sugar establishment of factories at the following places in Madhyu Pradesh .-
  - (i) Barlai, District Indore.
  - (ir) Bohani, Tehsil Cadarwara District Narshinghpur.

A licence for the establishment of a cooperative sugar factory at Barlai, Distt. Indore has been issued in July, 1974. The other application received in August, 1974 to give permission for setting up 70 addi- is under consideration of the Government.

> परिवार नियोजन को प्रोत्साहन देंने के लिए भविवाहित लोगो को ग्रायकर में

छुट देंने का प्रस्ताव

1415 श्री जगदीश जोशी

कल्पनाथः श्री गणानन्द ठाकरः

श्री कमल नाथ झाः

श्री नत्थी सिहः

क्या स्वास्थ्य भ्रीर परवार नियोजन मंत्री यह . बनाने की कृपा करेगे कि

- (क) क्या जन सख्या में बृद्धि को रोकने की दिष्टि से जिन लोगों ने कनई शादी न करने का सकल्य किया है उन्हें आयकर में छट देने का कोई प्रस्ताव सरकार के विचाराबीन हु, ग्रौर
  - (ख) यदि हा, तो उसका ब्यौरा क्या है <sup>१</sup>

†[Proposal to exempt unmarried couples from Income Tax to encourage Family Planning Programme

1415 SHRI JAGDISH JOSHI: SHRI KALP NATH: SHRI GUNANAND THAKUR: SHRI KAMAL NATH JHA: SHRUNATHI SINGH:

Will the Minister of HEALTH FAMILY PLANNING be pleased to state:



- (a) whether there is any proposal under | Ramjas higher Secondary School, No. 7, Government's consideration to exempt those people from income-tax who have resolved not to marry in order to control the population growth: and
  - (b) if so, the details thereof?]

स्वास्थ्य श्रौर परिवार नियोजन मंत्रालय में उपमंत्री (श्री कोंडा जी वासप्पा) : (क) जी नही।

(ख) प्रश्न नहीं उठता ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI KONDAJI BASAP-PA) : (a). No.

(b) Does not arise.]

Criteria for the grant-in-aid to the aided educational institution

1416. SHRI B. S. SHEKHAWAT: SHRI C. P. MAJHI:

Will the Minister of EDUCATION, SO-CIAL WELFARE AND CULTURE pleased to refer to the reply to Starred Question 224 given in the Rajya Sabha on the 31st July, 1974 and State:

- (a) what is the policy of Government in the matter of payment of grant-in-aid to the educational institutions which do not accept the directions of the Directorate of Education, Delhi, in the matter of making appointment and termination of services of teachers working in aided schools;
- (b) whether, after paying the full grant to an institution, a person against whom enquiries in regard to his integrity honesty are under investigation, is allowed to function on a very responsible post, viz, as in the case of the Principal V.D.U S.

Ballimaran, Delhi; and

to Ouestions

(c) if not, what action Government propose to take in such cases ?

THE DEPUTY MINISTER IN THE EDUCATION. SO-MINISTRY OF IN THE DE-CIAL WELFARE AND **PARTMENT** OF CULTURE (SHRI D. P. YADAV): (a) In case where the instructions are flouted, the grant-in-aid is suspended or stopped as deemed desirable and the School is brought on direct payment. There is also a provision for taking over the Management of the school temporarily.

(b) and (c). Action is taken as per rules 115-120 of the Delhi School Education Rules, 1973. Shri R. P. Gupta, who is acting as Principal in V. D. U. S. Ramias Higher Secondary School No. 7. Ballimaran, Delhi, is drawing the pay a P.G.T. only and the approval to Shri R. P. Gupta's appointment as Principal is held up pending enquiry against him.

Prime Minister's warning to wheat traders

1417. SHRI S. G. SARDESAI: DR. Z. A. AHMAD: SHRI I. D. SINHA: SHRI BHOLA PRASAD: SHRI BHUPESH GUPTA:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is fact that in one the statement made in Chandigarh, recently, the Prime Minister warned the wholesale wheat traders that Government might use "alternative means" to procure wheat; and
- (b) whether such alternative means were adepted following the Prime Minister's warning, and, if so, what are the details thereof and the results achieved therefrom?

<sup>†[ ]</sup> English translation.

<sup>40</sup> RSS/74--4